

lation will be introduced in the U.S. Congress in January, 1971. It will be premature to formulate reactions before concrete proposals emerge at these stages.

LOANS ADVANCED TO POOR INDUSTRIALISTS AFTER BANK NATIONALISATION

*1544. SHRI ABDUL GHANI DAR : Will the Minister of FINANCE be pleased to state :

(a) the total loan advanced to poor business people and cultivators after Bank Nationalisation and how much for the big industrialists and big land lords from 1st August, 1969 to 31st March, 1970 through Nationalised Banks; and

(b) the total advances made from the Nationalised Banks during this period and the biggest first three in these categories ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) Information regarding the advances of the nationalised banks is not available separately for 'Poor Cultivators' and 'Big Landlords' or 'Poor Business People' and 'Big Industrialists'. However, the figures of outstanding advances of the said banks to farmers, small scale industrial units and retail traders as at the end of June, 1969 and January, 1970 are indicated below :

(Rs. crores)

	June 1969	January 1970
Direct Finance for Farmers	26.96	65.51
Small-scale Industrial units	148.44	184.97
Retail Traders ..	19.22	31.04

Information regarding increases in these advances between 1st August 1969 and 31st March 1970 is not available. Collection of such data specifically for this period would, apart from the fact that the terms 'poor businessmen' 'big landlords' are not easily defined in a precise manner, involve considerable labour, time and cost which would not be commensurate with the results achieved as information would have to be obtained from thousands of bank branches spread all over the country.

(b) Particulars of total credit extended by the nationalised banks as at the end of June, 1969 and end-January, 1970 are given below :

(Rs. crores)

As on last Friday of June 1969	1,829.3
As on last Friday of January 1970	2,026.8
Increase during this period ..	197.5

For reasons already mentioned in the reply to part (a) of the Question, this information is not available.

FINALISATION OF CONFISCATION PROCEEDINGS OF SEIZED VEHICLES

*1547. SHRI S. K. TAPURIAH : Will the Minister of FINANCE be pleased to state :

(a) whether the attention of Government has been drawn to the need for speeding up adjudication relating to seized vehicles;

(b) the total number of vehicles seized by the various Customs Houses during the year, 1968-69; and

(c) the reasons for defying one month time limit for finalisation of confiscating proceedings laid down?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) Yes Sir. The Public Accounts Committee (1968-69) Fourth Lok Sabha in their Seventy-Second Report drew the attention of the Government to the need for speeding up adjudication proceedings relating to seized vehicles.

(b) The number of vehicles seized by various Customs Houses during the year, 1968-69 was 281.

(c) Though instructions were issued to all the Collectors of Customs and Central Excise by the Central Board of Excise and Customs in 1965, stressing that every attempt should be made to finalise the confiscation proceedings for motor vehicles within one month, in practice the confiscation proceedings take much longer time. Such proceedings are delayed mainly because after investigations in accordance with principles of natural justice, the owners of the seized vehicles have to be served with Show Cause Memos and have to be given sufficient time

to present their defence and to appear for personal hearings. Often the owners delay the proceedings by asking for extension of the time allowed for furnishing their replies to the Show Cause Memos, by seeking postponement of the dates of the hearings fixed by protracting the proceedings through prolonged cross examination of witnesses.

विलिंग्डन अस्पताल, नई दिल्ली में डाक्टरों के विरुद्ध शिकायतें

* 1548. श्री मोलह प्रसाद : क्या स्वास्थ्य तथा परिवार नियोजन और निर्माण, आवास तथा नगरीय विकास मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या 16 अप्रैल, 1970 को एक संसद-सदस्य (लोक-सभा) ने विलिंग्डन अस्पताल के सम्बन्ध में उन्हें कोई शिकायत भेजी थी;

(ख) क्या उदर में घाव वाले एक रोगी का एकसरे नहीं किया गया जो 6 अप्रैल को अस्पताल में दाखिल किया गया था और 8 अप्रैल तक वहां रखा गया था;

(ग) क्या 7 अप्रैल की आधी रात से 8 अप्रैल को सुबह 10 बजे तक उल्टियों का कोई स्थायी इलाज करने की बजाय रोगी को मोर्फिया का टीका ही लगाया गया था;

(घ) उक्त रोगी को 8 अप्रैल को विलिंग्डन अस्पताल से अखिल भारतीय चिकित्सा विज्ञान संस्थान में स्थानान्तरित करने के क्या कारण थे; और

(ङ) क्या उक्त संस्थान में उदर के घाव का 9 अप्रैल, 1970 को एकसरे किया गया था और यदि हां, तो विलिंग्डन अस्पताल के डाक्टरों तथा अधिकारियों के विरुद्ध लापरवाही के लिये क्या कार्यवाही की गई है अथवा की जा रही है ?

स्वास्थ्य तथा परिवार नियोजन और निर्माण, आवास तथा नगरीय विकास मंत्री श्री के० के० शाह : (क) से (ङ) : ऐसा

प्रतीत होता है कि कोई लिखित शिकायत नहीं मिली। तथापि पूछ-ताछ से मालूम हुआ कि प्रश्न सम्भवतः श्री अर्जुन सिंह भदोरिया के सम्बन्ध में है जिन्हें पुलिस द्वारा पीटे जाने पर पेट में चोट लगने के कथन के साथ विलिंग्डन अस्पताल में 6 अप्रैल, 1970 को सांय 3 बजकर 10 मिनट पर भरती किया गया था।

यद्यपि एकसरे लेने का परामर्श दिया गया था किन्तु लिया नहीं गया क्योंकि रोगी की हालत में सुधार हुआ बतलाया गया और उनके एक पुराने रोग कोलिटिस तथा रक्त की कमी का इलाज किया गया।

रोगी के उपचार वृत्तान्त-पत्र के अनुसार उन्हें मारफिया का इन्जेक्शन नहीं दिया गया। 8 अप्रैल 1970 को सवेरे उन्होंने उल्टी आने की शिकायत की तथा उन्हें एबोमिन एवं सीकुइल एक वमन रोधक औषधि दी गई और उसके बाद स्टैमटिल की आधी-आधी गोली दिन में तीन बार के हिसाब से दी गई। जैसा कि उपचार वृत्तान्त पत्र में लिखा है रोगी को उनके अनुरोध पर विलिंग्डन अस्पताल से छुट्टी दी गई। अखिल भारतीय आर्युविज्ञान संस्थान, नई दिल्ली में लिये गये एकसरे से कोई अपसामान्यता दिखाई नहीं दी।

विलिंग्डन अस्पताल के डाक्टरों के खिलाफ कोई कार्यवाही करने का प्रश्न नहीं उठता।

C.B.I. INQUIRY INTO IRREGULARITIES COMMITTED BY HIND GALVANISING AND ENGINEERING COMPANY

* 1549. SHRI S. M. BANERJEE : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to refer to the reply given to Starred Question No. 478 on the 16th March, 1970 and state:

(a) whether Government have since examined the Report of the Central Bureau of Investigation in regard to the irregularities committed by Hind Galvanising and Engi-